

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Human Rights Commission**Quarter : 4th Quarter (Jan-Mar)2024-2025**

* Block I (Details about the requests and appeals)

| | | Progress during Quarter | | | | |
|---------------|------------------------------------|---|---|--|---|--|
| | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests | 5 | 26 | 493 | 12 | 0 | 505 |
| First Appeals | 1 | N/A | 73 | N/A | 0 | 74 |
| | | Total no. Of CAPIOs designated 0 | | Total no. Of CPIOs designated 21 | | Total no. Of AAs designated 4 |

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 2390 | 4430 | 0 | 0 |

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

| Section 8(i) | | | | | | | | | | Section | | | |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a | b | c | d | e | f | g | h | i | j | 9 | 11 | 24 | other |
| 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |

* Block IV (Details Regarding Mandatory Disclosures)

| | |
|--|--|
| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) |
| Yes | https://nhrc.nic.in/rti-act-2005 |
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b | 2025-04-30 |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars) |

| | |
|--|-------------------|
| Yes | |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy) | 2025-04-30 |

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Human Rights Commission

Quarter : 3rd Quarter (Oct-Dec)2024-2025

* Block I (Details about the requests and appeals)

| Progress during Quarter | | | | | | |
|-------------------------------|------------------------------------|---|---|--|---|--|
| | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests | 2 | 11 | 359 | 21 | 0 | 346 |
| First Appeals | 2 | N/A | 53 | N/A | 0 | 54 |
| Total no. Of CPIOs designated | | | 0 | Total no. Of CPIOs designated | | 21 |
| | | | | Total no. Of AAs designated | | 4 |

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 2295 | 1484 | 0 | 0 |

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

| Section 8(i) | | | | | | | | | | Section | | | |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a | b | c | d | e | f | g | h | i | j | 9 | 11 | 24 | other |
| 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |

* Block IV (Details Regarding Mandatory Disclosures)

| | |
|--|---|
| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) |
| Yes | https://nhrc.nic.in/sites/default/files/RTI_Tran2024_22012025.pdf |
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b | 2025-01-29 |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars) |
| Yes | https://nhrc.nic.in/sites/default/files/RTI_Tran2024_22012025.pdf |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy) | 2025-01-20 |

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?


Yes 

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2024/10/28



C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

No 

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

2024/10/28



Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

<https://nhrc.nic.in/rti-act-2005>

Remarks

Remarks

Submit

Reset

Submit Quarterly Returns

Year* ▼

Quarterly Return* ▼

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Human Rights Commission

Ministry Name : Department of Home

Quarter : 1st Quarter (April-June)2024-2025

* Block I (Details about the requests and appeals)

| | Progress during Quarter | | | | | |
|--------------------------------|------------------------------------|---|---|--|---|--|
| | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests | <input type="text" value="4"/> | <input type="text" value="17"/> | <input type="text" value="705"/> | <input type="text" value="22"/> | <input type="text" value="3"/> | <input type="text" value="686"/> |
| First Appeals | <input type="text" value="0"/> | N/A | <input type="text" value="63"/> | N/A | <input type="text" value="0"/> | <input type="text" value="62"/> |
| Total no. Of CAPIOs designated | | | Total no. Of CPIOs designated | | Total no. Of AAs designated | |
| <input type="text" value="0"/> | | | <input type="text" value="21"/> | | <input type="text" value="4"/> | |

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| <input type="text" value="2070"/> | <input type="text" value="43382"/> | <input type="text" value="0"/> | <input type="text" value="0"/> |

* Block III (Details Of various provisions of section 8 while rejecting the requested information)




No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

| Section 8(i) | | | | | | | | | | Section | | | |
|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|--------------------------------|
| a | b | c | d | e | f | g | h | i | j | 9 | 11 | 24 | other |
| <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> | <input type="text" value="0"/> |

* Block IV (Details Regarding Mandatory Disclosures)

| | |
|---|--|
| <p>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</p> <p><input type="text" value="Yes"/> ▼</p> | <p>Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)</p> <p><input type="text" value="https://nhrc.nic.in/rti-act-2005"/></p> |
|---|--|

| | |
|--|---|
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b | <input type="text" value="2024/07/31"/>  |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars) |
| <input type="text" value="Yes"/>  | <input type="text" value="https://nhrc.nic.in/rti-act-2005"/> |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy) | <input type="text" value="2024/07/31"/>  |

Submit

Reset

Copyright © 2014-2015 CIC. All rights reserved.